

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

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Public Notice No. 25(RE-2003)/2002-2007

NEW DELHI DATED : 17. 9.2003

In exercise of powers conferred under paragraph 2.4 of the Export and Import Policy, 2002-07, the Director General of Foreign Trade hereby makes the following amendment in the Handbook of Procedures (Vol.I):

1.The following shall be added at the end of para 4.22 :-

“However, in case of Advance Licences for drugs, which have been issued against a specific export order and with pre-import condition the period of fulfillment of export obligation shall commence from the date of import of the first consignment and shall be fulfilled within a period of 6 months.”

This issues in public interest.

(L. MANSINGH)
DIRECTOR GENERAL OF FOREIGN TRADE